

**Setting up of A Joint Venture Power Corporation By Tamil Nadu**

\*410. SHRI S. A. DORAI SEBASTIAN : Will the Minister of ENERGY be pleased to state :

(a) whether any proposal has been received from the Government of Tamil Nadu for setting up a joint venture power corporation for generating 400 MW;

(b) whether there is any proposal for setting up methanol-based power stations using U. S. technology for which the technical assistance of U. S. firm has been sought, and if so, the details thereof; and

(c) the details of private sector power project that has been approved for Tamil Nadu ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) No, Sir.

(b) No such proposal has been received in the Central Electricity Authority.

(c) No private sector thermal power project has been approved by the Central Electricity Authority.

**Setting up of Electronic Telephone Exchange at Ghatkopar in Bombay**

\*411. R. SUBRAMANIAM SWAMY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to set up an Electronic Exchange at Ghatkopar in Bombay;

(b) if so, the details thereof;

(c) when the exchange is expected to be commissioned; and

(d) the total capacity of this Electronic Exchange ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL) : (a) Yes, Sir.

(b) This is an E-10B type Electronic Exchange imported from France. The installation has already commenced.

(c) The Exchange is likely to be commissioned during 1984-85.

(d) The equipped capacity of this Exchange is 5,000 subscriber lines plus 5,000 Tandem lines.

**Recovery of Unintended Profits made on Rifampicin**

\*412. SHRI TARIQ ANWAR : SHRI CHHOTAY SINGH YADAV : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to unstarred Question No. 10520 on 8 May, 1984 and state :

(a) the progress of recovery of unintended benefit on Rifampicin;

(b) the action taken against the manufacturers to recover the unintended benefit; and

(c) whether any claim notices have been issued for Rifampicin, if so, the names of the Companies with date and amount involved ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (c) Nineteen Manufacturers of Rifampicin formulations were issued notices asking them to furnish details of actual imports, their c.i.f. prices etc. for the year 1979-80 to 1983-84. The details received were scrutinised and based on this scrutiny the amounts due were calculated and notices were issued to fifteen out of the said nineteen manufacturers of formulations. The manufacturers were asked either to deposit the amount or make their submission against the said recovery. Replies received from twelve of the fifteen manufacturers are under process. Action to recover the unintended benefit, if any, is on, in accordance with the due process of law.